



**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 1255/2020

Today, this the 10th day of September, 2020

Through video conferencing

**Hon'ble Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A. K. Bishnoi, Member (A)**

Arun @Arun Adhiya (Age about 35 years), Group D,
S/o Sh. Raj Singh,
Working as Pointsman,
Under Station Superintendent,
Northern Railway, Holambi Kalan Railway Station,
Narela, Delhi; and
Zonal Secretary, All IND's Pointsmen Association,
Northern Railway, New Delhi.
R/o Indian Colony,
Gali No. 3, Gohana Road,
Bye pass, Sonepat (Haryana).

... Applicant

(By Advocate : Mr. Gaya Prasad)

Versus

1. Union of India, through,
General Manager,
Northern Railway,
Head Quarter Office,
Baroda House, New Delhi.
2. Divisional Railway Manager,
Northern Railway, Delhi Division,
DRM Office,
State Entry Road, New Delhi.
3. Senior Divisional Personnel Officer,
Northern Railway, Delhi Division,
DRM Office,
State Entry Road, New Delhi

.. Respondents

(By Advocate : Mr. Krishan Kant Sharma)

Order (Oral)



Justice L. Narasimha Reddy, Chairman

The applicant states that he is the Zonal Secretary of All India Pointsmen Association, Northern Railway. He submitted a representation dated 25.09.2019 to the Senior Divisional Personnel Officer, Northern Railway stating that duties of pointsmen in the stations are very critical and though they are required to work for eight hours, they are being assigned duties beyond eight hours. In this OA reference is also made to certain orders dated 06/09.09.2010 passed by the Regional Labour Commissioner (Central), Ranchi and orders passed by this Tribunal. The prayer made in this OA is to direct the respondents to implement those orders.

2. We heard Mr. Gaya Prasad, learned counsel for the applicant and Mr. Krishan Kant Sharma, learned counsel for the respondents, at the stage of admission through video conferencing.

3. The working hours are stipulated for the different kinds of railway employees in the Station Working Rules (SWR). Four categories are mentioned therein. As of now, we do not have any separate material to indicate the appointment of any definite material to indicate that the points man are put under the category. On the other hand the explanation in clause-III of



SWR reads to the effect that in certain stations are the work is acute and in other cases it may not be. Discretion seems to have been conferred upon the administration. These, however, are matters which need to be taken care of by the administration.

4. We, therefore, dispose of the OA by directing the respondents to pass orders on the representation dated 25.09.2019 submitted by the applicant within a period of two months from the date of receipt of copy of this order. There shall be no order as to costs.

(A. K. Bishnoi) (Justice L. Narasimha Reddy)
Member (A) Chairman

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